

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 137/TT/2018**

- Subject** : Approval of transmission tariff for 2014-19 tariff period from COD to 31.3.2019 for **Asset-I:** 1X160 MVA ICT-I alongwith associated bays at Daltonganj Sub-station, 1X160 MVA ICT-II alongwith associated bays at Daltonganj Sub-station and 2X132 kV Line bays at Daltonganj Sub-station **Asset-II:** 02 Nos of 132 kV line bays at Daltonganj Sub-station under ERSS XVII Part A in Eastern Region.
- Date of Hearing** : 23.10.2018
- Coram** : Shri P.K. Pujari, Chairperson  
Dr. M. K. Iyer, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Bihar State Power (Holding) Company Ltd. (BSPCL) and 5 others
- Parties present** : Shri S. K. Venkatesan, PGCIL  
Shri S. S. Raju, PGCIL  
Shri V. P. Rastogi, PGCIL  
Shri S. K. Niranjana, PGCIL  
Shri Mukesh Bhakar, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition is filed for approval of transmission tariff for 2014-19 tariff period from COD to 31.3.2019 of Asset-I: 1X160 MVA ICT-I alongwith associated bays at Daltonganj Sub-station, 1X160 MVA ICT-II alongwith associated bays at Daltonganj Sub-station and 2X132 kV Line bays at Daltonganj Sub-station Asset-II: 02 Nos of 132 kV line bays at Daltonganj Sub-station under ERSS XVII Part A in Eastern Region. He submitted that as per the Investment Approval dated 20.7.2016, the scheduled COD of the instant assets was 19.11.2017. Asset-1 was put into commercial operation on 31.3.2018 with a time over-run of 4 months and 13 days and the CEA certificate, RLDC certificate and the CMD certificate with respect to Asset-1 has been submitted. He submitted that the petitioner was not able to put into commercial operation Asset-2 as the downstream assets under the scope of Jharkhand Urja Sancharan Nigam Limited (JUSNL) was not ready and sought approval of the COD Asset-2 as 2.9.2018 under proviso (ii) of Regulation 4(3) of the



2014 Tariff Regulations. He further submitted that the estimated completion of the instant assets is within the approved apportioned cost.

2. The Commission observed that it would like to hear JUSNL before approving the COD of Asset-2 under Regulation 4(3) of the 2014 Tariff Regulations and as JUSNL is not a party to the present proceedings, the petitioner is directed to implead JUSNL as a respondent and file the revised “memo of parties” by 9.11.2018. JUSNL is directed to submit its reply on affidavit by 23.11.2018 with a copy to the petitioner.

3. The Commission directed the petitioner to submit the Auditor’s Certificate, RLDC charging certificate, CMD certificate as required under Grid Code and CEA certificate, all other supporting documents pertaining to charging of Asset-II and revised tariff forms considering COD as 2.9.2018 on affidavit by 12.11.2018 with an advance copy to the respondents.

4. The Commission also directed the respondents to file its reply in the matter by 23.11.2018 and the petitioner to file its rejoinder, if any, by 3.12.2018. The Commission further directed the parties to comply with the above directions within the specified timeline and observed that no extension of time shall be granted.

5. The next date of hearing will be intimated to the parties in due course of time.

By order of the Commission

sd/-  
(T. Rout)  
Chief (Law)

